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Friday, November 18, 2016
Kartika 27, 1938 (Saka)

LOK SABHA DEBATES

(English Version)

Tenth Session
(Sixteenth Lok Sabha)



(Vol. XX Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

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CONTENTS

**Sixteenth Series, Vol. XX, Tenth Session, 2016/1938 (Saka)
No. 3, Friday, November 18, 2016/Kartika 27, 1938 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
FELICITATIONS BY THE SPEAKER	
Felicitations to the sportspersons and scientists of ISRO for their achievements	7-8
ORAL ANSWERS TO QUESTIONS	
*Starred Question No. 41	11-12
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 42 to 60	13
Unstarred Question Nos. 461 to 690	

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

18.11.2016

OBSERVATION BY THE SPEAKER

Extension of time to inquiry Committee to inquire into the improper conduct of Shri Bhagwant Mann, MP

15

PAPERS LAID ON THE TABLE

16-21

BUSINESS ADVISORY COMMITTEE36th Report

22

STANDING COMMITTEE ON RURAL DEVELOPMENT25th to 27th Reports

22

BUSINESS OF THE HOUSE

24

SUBMISSION BY MEMBER

Re: Abduction and harassment of Tamil fishermen by Sri Lankan Navy

43

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

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Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, November 18, 2016/Kartika 27, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

FELICITATIONS BY THE SPEAKER

Felicitations to the sportspersons and scientists of ISRO for their achievements

[Translation]

HON. SPEAKER: Hon. members, this House congratulates Ms. P.V. Sindhu for winning the Silver Medal and Ms. Sakshi Malik for winning the Bronze Medal in the Summer Olympic Games held at Rio de Janeiro, Brazil from 5th to 21st August, 2016.

The House also extends its felicitations to Mariyappan Thangavelu and Devendra Jhajharia for winning gold medals; Deepa Malik for winning a silver medal and Varun Singh Bhati for winning a bronze medal at the Summer Paralympic Games held at Rio de Janeiro, Brazil from 7th to 18th September, 2016.

Hon. Members, India became the world champion in Kabaddi by beating Iran in the final match of Kabaddi World Cup, 2016 held on 22th October, 2016 at Ahmedabad. Our men's hockey team won the competition by beating Pakistan in the final of the Asian Champions Trophy held on 23rd, October 2016 in Kuantan, Malaysia. Our women's hockey team also won the Asian Champions Trophy by beating China on 5th November, 2016 at Singapore.

Hon. Members, again on 11th November, 2016 also an 8 year old Tajamul Islam created history by winning Gold Medal in the World Kick Boxing Championship at Andria in Italy. The House congratulates all the players for their outstanding achievements.

18.11.2016

These remarkable achievements are a matter of National Pride and will be a source of inspiration for all our sportspersons particularly budding young sports enthusiasts.

Hon. Members, on 28th August, 2016 our country successfully tested two indigenously developed scramjet engines at the Space Centre at Sriharikota in Andhra Pradesh. This technology cuts down the cost of launching rockets by reducing its weight by more than half. On 8th September, 2016 our country successfully launched its advanced weather satellite INSAT 3DR on board GSLV F05 from Sriharikota.

With this our country has yet again exhibited its prowess and potential in the domain of space endeavours. This achievement of our space scientists has made us proud.

This House compliments the scientists of Indian Space Research Organisation (ISRO) and wishes them all success in their future endeavors.

18.11.2016

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam....

(Interruptions)

HON. SPEAKER: Kharge ji, please speak.

. . . *(Interruptions)*

SHRI MALLIKARJUN KHARGE: Madam, the issue that we had raised yesterday, especially of adjournment motion under rule-56 we have raised this today too...*(Interruptions)*

HON. SPEAKER: I will look into the notice of Adjournment Motion.

. . . *(Interruptions)*

SHRI MALLIKARJUN KHARGE: That is important.... *(Interruptions)*

please give consent to that Adjournment Motion, so that the discussion can move forward.... *(Interruptions)* The leaders of all political parties want this, the entire House wants that the suffering of the poor, the workers, the daily wage earners, the shopkeepers, the coffee planters... *(Interruptions)*

11.06 hrs

(At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):

Madam Speaker, Kharge Sir and others are repeatedly speaking of the Adjournment Motion, I would like to request them that the Indian Government is ready to discuss demonetization.... *(Interruptions)* The entire nation is standing with Hon. Modi ji, standing

18.11.2016

with demonetization, and wanting to eliminate black money, bad money, and counterfeit money....(*Interruptions*)

18.11.2016

11.07 hours

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Now, the Question Hour.

Question No. 41 - Shrimati Rekha Verma.

(Q. 41)

[Translation]

SHRIMATI REKHA VERMA: Hon. Speaker Madam, I would like to congratulate the Hon. Prime Minister and the Finance Minister that they have taken a historic decision on black money in the interest of the country.... *(Interruptions)* The people of the country wants to congratulate you.... *(Interruptions)* At many places in the country, piles of notes of Rs. five hundred and Rs. one thousand are being seen burning and flowing in rivers.... *(Interruptions)* Everyone is surprised at this...*(Interruptions)*

I would like to ask the Hon. Minister whether the Government along with fake notes... *(Interruptions)*

HON. SPEAKER: Rekha ji, please sit down.

. . . *(Interruptions)*

HON. SPEAKER: Hon. Members, you do not want the House to run.

. . . *(Interruptions)*

[English]

HON. SPEAKER: The House stands adjourned to meet again at 1200 noon.

11.08 hours

18.11.2016

12

The Lok Sabha then adjourned till Twelve of the Clock.

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 42 to 60

Unstarred QuestionNos.461 to 690

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

18.11.2016

12.01 hrs.

*The Lok Sabha reassembled at One Minute past Twelve of
the Clock.*

(Hon. Speaker in the Chair)

[Translation]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri Mallikarjun Kharge, Shri Kamal Nath, Shri Sudip Bandyopadhyay, Dr. M. Veerappa Moily, Shri K.C. Venugopal, Shrimati Ranjeet Ranjan, Shri Jai Prakash Narayan Yadav, Prof⁰ Saugata Roy, Shri K.N. Ramachandran, Shri N.K. Premachandran, Dr. A. Sampath, Shri Shailesh Kumar alias Bulu Mandal, Shri Dharmendra Yadav, Shri Rajesh Ranjan, Shri Jitendra Chowdhury, Shri P. Karunakaran, Mohd. Salim and Shri Jose K. Mani regarding demonetization of currency notes.

Though these matters are important, yet they do not warrant the interruption of the proceedings of the House for these. These matters can also be addressed through other opportunities.

Therefore, I have not given permission for any notice of motion for adjournment.

. . . (Interruptions)

12.01 ½ hours

(At this stage, Shri Kodikunnil Suresh, Shri Prasun Banerjee and some other hon. Members came and stood on the floor near the Table.)

18.11.2016

12.02 hours

OBSERVATION BY THE SPEAKER

Extension of time to inquiry Committee to inquire into the improper conduct of Shri Bhagwant Mann, MP

[English]

HON. SPEAKER: Hon. Members, may recall on 25 July, 2016, I had constituted a nine Member Committee to inquire into the improper conduct of Shri Bhagwant Mann, MP who had videographed and posted critical footage of Parliament House Complex on social media website. The Committee has been granted extension of time up to the last day of the first week of the current session for presenting its Report.

I have since received a request from the hon. Chairperson of the Inquiry Committee requesting for further extension of time of two weeks to present their Report.

On due consideration of grounds and reasons stated, I have acceded to the request for extension of two more weeks time with effect from 19 November, 2016 for the Committee to present their Report.

As earlier observed by me, in view of the seriousness of the matter Shri Bhagwant Mann, MP is further advised not to attend the sitting of the House until a decision is taken in the matter.

... (*Interruptions*)

18.11.2016

12.03 hrs

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: The House will take up Papers to be laid on the Table of the House.

... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Madam, I beg to lay the following on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority of India (Issuance of e-Insurance Policies) Regulations, 2016 published in Notification No. F. No0 IRDAI/Reg./16/128/2016 in Gazette of India dated 15th June, 2016.

(II) The Insurance Regulatory and Development Authority of India (Registration of Indian Insurance Companies) (Eighth Amendment) Regulations, 2016 published in the Notification No. F0 0 IRDAI/Reg/20/132/2016 in Gazette of India dated 1st August, 2016.

(iii) The Insurance Regulatory and Development Authority of India (General Insurance-Reinsurance) Regulations, 2016 published in Notification No. F. No0 IRDAI/Reg/15/127/2016 in Gazette of India dated 17th May, 2016.

18.11.2016

(iv) The Insurance Regulatory and Development Authority of India (Expenses of Management of Insurers transacting General or Health Insurance Business) Regulations, 2016 published in Notification No. F. No0 IRDAI/Reg./12/124/2016 in Gazette of India dated 9th May, 2016.

(v) The Insurance Regulatory and Development Authority of India Staff (Officers and Other Employees) Regulations, 2016 published in Notification No. F. No IRDAI/Reg./21/133/2016 in Gazette of India dated 1st August, 2016.

(vi) The Insurance Regulatory and Development Authority of India (Qualification of Actuary) (Repeal) Regulations, 2016 published in Notification No. F. No IRDAI/Reg./8/120/2016 in Gazette of India dated 9th May, 2016.

(vii) The Insurance Regulatory and Development Authority of India (Health Insurance) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/17/129/2016 in Gazette of India dated the 18th July, 2016.

(viii) The Insurance Regulatory and Development Authority of India (Insurance Advisory Committee) Regulations, 2016 published in Notification No. F.No0 IRDAI/IAC/19/131/2016 in Gazette of India dated 21st July, 2016.

(ix) The Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of Life Insurance Business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/9/121/2016 in Gazette of India dated 9th May, 2016.

(x) The Insurance Regulatory and Development Authority of India (Appointment of Insurance Agents) Regulations, 2016 published in

18.11.2016

Notification No. F. No0 IRDAI/Reg./11/123/2016 in Gazette of India dated 9th May, 2016.

(xi) The Insurance Regulatory and Development Authority of India (Expenses of Management of Insurers transacting life insurance business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/14/126/2016 in Gazette of India dated 12th May, 2016.

(xii) The Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of General Insurance Business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/7/119/2016 in Gazette of India dated 09th May, 2016..

(xiii) The Insurance Regulatory and Development Authority of India (Loans or Temporary advances to the Full time Employees of the Insurers) Regulations, 2016 published in Notification No. F. No IRDAI/Reg/.13/125/2016 in Gazette of India dated 12th May, 2016.

(xiv) The Insurance Regulatory and Development Authority of India (Registration of Indian Insurance Companies) (Seventh Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/3/115/2016 in Gazette of India dated 21st March, 2016.

18.11.2016

(xv) Notification No. F. No. IRDAI/Reg/18/130/2016 in Gazette of India dated 18th July, 2016 regarding obligatory cessions of sum assured on each General Insurance policy to be reinsured with the Indian reinsurer during the financial year 2016-17 and terms and conditions thereof.

[Placed in Library, See No. LT- 5318/16/16]

(2) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

(i) A copy of review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2015-16.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2015-16, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT- 5319/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report and Audited Accounts of the Institute of Company Secretaries of India (Hindi and English versions) for the year ending 31st March, 2016 published in Notification No. F. No. 104/36/Accts.-1 in Gazette of India dated 30th September, 2016 under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT- 5320/16/16]

18.11.2016

(2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- (i) The Annual Report and Audited Accounts of the Institute of Cost Accountants of India for the year ending 31st March, 2016 published in Notification No. G/18-CWA/9/2016 in Gazette of India dated 30th September, 2016.

[Placed in Library, See No. LT- 5321/16/16]

- (ii) G.S.R.922(E) published in Gazette of India dated 28th September, 2016, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.
- (iii) G.S.R.855(E) published in Gazette of India dated 6th September, 2016, making certain amendments in the Notification No. G.S.R.1693(E) dated 3rd October, 2007.

[Placed in Library, See No. LT- 5322/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) The Annual Report and Audited Accounts of the Institute of Chartered Accountant of India for the year ending 31st March, 2016 published in Notification No.1-CA(5)/67/2016 in Gazette of India dated 28th September, 2016.

[Placed in Library, See No. LT- 5323/16/16]

18.11.2016

- (ii) S.O.3015(E) published in Gazette of India dated 21st September, 2016, making certain amendments in the Notification No. S.O.1634(E) dated 4th May, 2016.

[Placed in Library, See No. LT- 5324/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2015-2016.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT- 5325/16/16]

... (*Interruptions*)

18.11.2016

12.04 hrs

BUSINESS ADVISORY COMMITTEE

36th Report

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA): Madam, I beg to present the 36th Report of the Business Advisory Committee.

... *(Interruptions)*

12.04 ½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT

25th to 27th Reports

[English]

DR. P. VENUGOPAL (TIRUVALLUR): Madam, to present the following Reports* (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Twenty-fifth Report on 'National Institute of Rural Development and Panchayati Raj (NIRD &PR)'.
- (2) Twenty-sixth Report on 'Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) previously Indira Awaas Yojana (IAY)'.
- (3) Twenty-seventh Report on action taken by the Government on the recommendations contained in the Sixteenth Report (Sixteenth

* These Reports were presented to Hon'ble Speaker on 31 August, 2016 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

18.11.2016

Lok Sabha) on 'BPL Survey currently Socio-Economic and Caste Census, 2011'.

... (*Interruptions*)

18.11.2016

12.05 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA):

With your permission Madam, I rise to announce that Government Business during the week commencing Monday, the 21st of November, 2016 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper (*Consideration and passing of the Maternity Benefit (Amendment) Bill, 2016*)
2. Consideration and passing of the Mental Health Care Bill, 2016 as passed by Rajya Sabha.
3. Introduction, consideration and passing of the following Bills:-
 - (a) The Surrogacy (Regulation) Bill, 2016.
 - (b) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016.
4. Consideration and passing of the HIV and AIDS (Prevention and Control) Bill, 2014, after it is passed by Rajya Sabha.

... (*Interruptions*)

HON. SPEAKER: Submissions regarding the business of the House may be laid on the Table of the House.

18.11.2016

[Translation]

***Dr. KIRIT P. SOLANKI (AHMEDABAD):** Madam, I request for the following subjects to be included in the business of the House for the next week.

1. The scholarships of Scheduled Caste and Scheduled Tribe students studying in primary, secondary and higher secondary schools and colleges to have an appropriate increase.
2. Members of Scheduled Castes and Scheduled Tribes to be given reservation in the appointment of Board of Directors in public sector undertaking.

*** SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL):** Hon. Madam, I request to include the following subjects in the next week's business of the House.

1. The slum settlements around the Western Railway tracks in the Mumbai South Central parliamentary constituency have been continuously troubled by the Railway Department. Therefore, issues related to their rehabilitation and
2. In the country, many Government and PSU employees want to take VRS (Voluntary Retirement Scheme), but they are facing quite a lot of difficulties. One of them is the Mumbai Port Trust. Therefore, the subject related to the VRS (Voluntary Retirement Scheme) of these employees is requested for the inclusion in the next week's business of the House.

* Laid on the Table

18.11.2016

***DR. VIRENDRA KUMAR (TIKAMGARH):** Madam, I request for the following topics to be included in the business of the House for the next week.

1. Subject regarding the establishment of a steel factory based on abundant iron ore available in the hills of Chhatarpur district in Madhya Pradesh.
2. There is sufficient availability of human labor for agriculture-based industries in Tikamgarh district of Madhya Pradesh, and there is a need to establish agriculture-based industries for employment generation.

18.11.2016

* **SHRI BHAIRON PRASAD MISHRA (BANDA):** Hon. Madam, I request to include the following subjects of public importance in the next week's business of the House.

1. To find a solution to the problem of crops being damaged due to the traditional practice of leaving animals free to roam within my parliamentary constituency, measures should be taken to have a discussion in the House on establishing a Gau Seva Kendra at every Nyay Panchayat Level to solve this problem.

2. In the Banda district of my parliamentary constituency, approval had been granted for setting up a gas bottling plant, and the district administration had agreed upon allocating the land for the same. However, information has been received about plans to set up the plant elsewhere, leading to deep resentment within the district, where there is zero industry. Please convene a discussion in the assembly to provide direction for setting up the gas bottling plant in Banda itself.

***SHRI KAUSHLENDRA KUMAR (NALANDA):** Madam, I request for the following subjects to be included in the business of the House for the upcoming week of Lok Sabha:-

1. A proposal to link Sakri-Nata river under my parliamentary constituency Nalanda was sent to the Central Government, which has been turned down. Due to the joining of this river, thousands of acres of land in Nalanda, Sheikhpura and Nawada may get flooded, which may affect the production of farmers. Therefore, I request the Central Government to include the joining of the Sakri-Nata river under the ambitious river-linking project of the Government.

18.11.2016

2. The fishermen community in Bihar is among the most backward community. A proposal have them added them to the Scheduled Caste has been sent to the Central Government. But the proposal has not been approved yet. Despite that the promise of their inclusion in the Scheduled Castes was made by the Hon. Prime Minister Sir during elections. Therefore, I request the Central Government to grant approval for including the fishermen community in the Scheduled Caste category.

***SHRI PRAHLAD SINGH PATEL (DAMOH):** Hon. Madam, I request to include the following subjects in the next week's business of the House.

1. To save the cow progeny, the backbone of the Indian economy, the government should start Gaur Sanctuary on war footing.
2. Consideration of holding elections for Vidhan Sabha and Lok Sabha in the country simultaneously and at the expense of the Government.

[English]

***SHRI K. ASHOK KUMAR (KRISHNAGIRI):** The following item may be taken for discussion during the next week's Business

In Tamil Nadu, there are seven different Agro Climatic Zones suited for horticultural crops. The National Horticultural Mission covers only 22 districts out of 31 districts. The remaining nine districts may also be declared as NHM districts, so that the farmers of these districts will also get benefit of NHM

18.11.2016

[Translation].

***SHRIMATI RANJEET RANJAN (SUPAUL)** :Hon. Madam, I request to include the following subjects in the next week's business of the House.

1. The airport of the State Government is quite old in Saharsa and Virpur under the Kosi region of North Bihar, and small aircraft also operate there. Expanding and beautifying this airport and starting commercial services will not only provide convenience to the people in this area but also increase the Government's revenue. Therefore, strict rules should be made for starting commercial services by expanding and beautifying Saharsa and Virpur airports.

2. In the district headquarters of Supaul, there is a railway crossing, through which 75% of the people of Supaul district pass daily for their daily needs. Additionally, two highways, one from Supaul to Raniganj via Pipra and Triveniganj, and the other from Supaul to Bhaptiyahi via Kishanpur, also pass through this crossing. There is also a bus stop near this crossing in Supaul, which results in severe traffic jams. In such a situation, a flyover on the road connecting Lohiya Nagar Chowk in Supaul to Pipra and Kishanganj is necessary. Therefore, strict rule should be formulated for the construction of a road flyover on the road from Lohiya Nagar Chowk in Supaul to Pipra and Kishanganj.

***SHRI SHRIRANG APPA BARNE (MAVAL)**: Hon. Madam, I request to include the following subjects in the next week's business of the House.

* Laid on the Table

18.11.2016

1. In my parliamentary constituency, Maval, nearly one lakh citizens commute daily from Panvel and Khopoli stations to Mumbai by local trains. Therefore, arrangements should be made to install escalators at these stations, and
2. There is a significant issue of inadequate drinking water supply at all the railway stations within my parliamentary constituency. Despite the daily commute of millions of people from these stations, clean drinking water is not readily available for them. Therefore, the issue related to the provision of RO water facilities at these stations should be included

[English]

*** DR. UDIT RAJ (NORTH WEST DELHI):** Since October 16, 2013, a black African quota has been passed in South Africa, under which franchises will have to field at least one player from the country's majority race group, and amateur teams, two. Those franchises that have more than one black African in 70 per cent of their matches will be reimbursed an amount equivalent to the average contract cost of the qualified players. This incentive based reservation was implemented after it was observed that most black African players give up the game between the under-19 and provincial level, at an age at which, if they are not contracted, will need to find jobs. The report also revealed that when black African players do get into the system, they are often further sidelined. Only two black African players turned out in more than 80 per cent of their franchise's games last season and when they did, they bowled less overs and batted lower down than players

* Laid on the Table

18.11.2016

of other races. A similar incentive based scheme should be brought into all sports supported either by the Government of India, State Governments or PSUs to increase participation of SC/STs and OBCs in all sports, including cricket.

The Delhi Development Authority acquired land at Narela in my Constituency in 1986 to build a sub-city, but the purpose for which it was acquired has yet to be achieved. Thousands of flats were to be built on this land; some have been completed while most are still under construction. The flats that have been completed are also not occupied as residents do not want to shift to them due to lack of transportation facilities. A survey has also been completed to lay down a metro rail in this area, but no further action has been taken. I request that Minister of Urban Development immediately look into this issue, and expedite completion of the Narela sub city which has been pending since 1986.

... (*Interruptions*)

18.11.2016

[English]

HON. SPEAKER: Now the House may take up 'Zero Hour'. Shri Ram Mohan Naidu may speak now.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Madam, I thank you for giving me this opportunity to speak in the Zero Hour.

Madam, you have been a good witness for myself and my colleague TDP MPs who have been constantly fighting for the rights of Andhra Pradesh after the division. Our request has been that they have to grant special status for the State of Andhra Pradesh but the Union Finance Minister, after much consultation, on the night of 7th September, had announced a special package for the State of Andhra Pradesh. ... *(Interruptions)*

Madam, it has been two-and-a-half months since the date of announcement but there has been no further advancement as regards special package. ... *(Interruptions)* Whenever we ask the Central Government about it, they are saying that they are with us in letter and spirit. Today, there might be the spirit, but the letter is missing. What we request from the State of Andhra Pradesh is that there has to be legal sanctity for whatever they are saying.... *(Interruptions)* In previous cases also, we have been hurt in the past. It should not happen in the future. So, the commitments which the Central Government is making to the State of Andhra Pradesh have to be put on paper and passed in the Parliament. Even after five years or ten years, it has to be applicable to the State. We do not want to be constantly fighting for our rights. They have to take it into consideration. Two-and-a-half years have passed since then but there has been no

18.11.2016

clarity; there is confusion still in the State of Andhra Pradesh. ...
(*Interruptions*)

HON. SPEAKER: Shrimati Kothapalli Geetha and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ram Mohan Naidu Kinjarapu.

DR. KULMANI SAMAL (JAGATSINGHPUR): Madam, I thank you very much for giving me this opportunity. Today, I am going to raise an important issue about my State of Odisha.... (*Interruptions*) The issue which I am going to raise now has been raised by me many times in this House but in vain. Since the establishment of IOCL at Paradip, Odisha, the authority promised that the educated land oustees and displaced persons would be recruited in the establishment on permanent basis. The IOCL authority also provided training for skill development of the displaced youth of the locality but they are not being provided employment in original project of IOCL. ... (*Interruptions*) The IOCL is claiming that they have sponsored 65 candidates belonging to the displaced families in 2005 for skill development in ITI, Cuttack. And in 2015, they sponsored 30 more candidates for skill development.

I would like to know as to how many of these 95 candidates have been recruited by this date in the original projects of IOCL. ... (*Interruptions*) To my last query under one of the devices of the House, the Ministry provided data that IOCL authority is providing employment to the land oustees and displaced persons under the contracts but the recruitment under the contractors will not solve the problem because after completion of contract work, they will be rendered jobless again. ... (*Interruptions*)

18.11.2016

Hence, I urge upon the Minister of Petroleum and Natural Gas to address the grievances of local displaced and land oustees by recruiting them in IOCL at Paradip, Odisha permanently....

(Interruptions)

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam, I thank you for giving me this opportunity to speak in the 'Zero Hour' about the health amenities available in the rural areas of Andhra Pradesh. ...

(Interruptions)

I represent the tribal area of Andhra Pradesh and my constituency is entirely a rural area. Provision and accessibility to health facilities have been a major problem in the rural areas. ...

(Interruptions) As per the Census 2011, tribals constitute around 8.6 per cent of the total Indian population and almost 90 per cent live in the rural and interior areas.

In spite of the efforts of the Government, these tribal areas continue to suffer due to lack of maternal and child health services. Effective health amenities are not available in these areas. Presently there is a problem of physical infrastructure. The doctors and multi-purpose health workers are not available in sufficient numbers. The only way to solve these health problems is the introduction of tele-medicine in the rural areas.

Hence, I would request the Health Minister, through you, to introduce tele-medicine centres in the rural areas and provide effective health amenities for the tribals living in the rural areas. Thank you.

18.11.2016

[Translation]

HON. SPEAKER: Shri Bhairon Prasad Mishra, Dr. Kirit P Solanki is permitted to associate with the matter raised by Shrimati Kothapalli Geeta.

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Hon. Speaker Madam, the kind of statement that *.... has given in Rajya Sabha...
...*(Interruptions)*

HON. SPEAKER: It is not right to take names.

SHRIMATI MEENAKASHI LEKHI: I am sorry to say but these are the people who used to exert money power influence in politics
...*(Interruptions)* and today they are facing financial crunch and they are experiencing that crunch when ... *(Interruptions)* when our soldiers who sacrificed their lives in Uri... *(Interruptions)* Today, those who are standing in the queue for black money, some people in this country are doing the contradictory immoral politics of equating sudden death with martyrdom. *(Interruptions)* To overcome the problems arising from black money, the process of demonetization has been started in this country. *(Interruptions)* The plight of the year 2014 is being bought to the year 2016 where as in the year 2016 Jan Dhan accounts were opened and the law for black money law, ...*(Interruptions)* Notice period for three months was also given under the black money law that if anyone has black money then it should be deposited and today the

* Not recorded

18.11.2016

same people are affected by black money, that is why perhaps they are screaming. ...(Interruptions)

HON. SPEAKER: Dr. Veerendra Kumar, Shri Alok Sanjar, Shri Anoop Mishra, Shri Uday Pratap Singh, Shri Shivkumar Udasi, Dr Satyapal Singh, Shri Devji M Patel, Shri Rahul Kaswan, Shri Harish Meena, Shri Nishikant Dubey, Dr. Kirit P Solanki, Shri Bhairon Prasad Mishra and Shri Rodmal Nagar are permitted to associate with the issue raised by Shrimati Meenakshi Lekhi.

[English]

SHRI RABINDRA KUMAR JENA (BALASORE): Madam Speaker, thank you very much for allowing me to raise an issue of serious public importance. This is with regard to the priority sector lending to the people of our country. Hundreds and thousands of farmers and students are suffering. There is an enormous difficulty which has arisen on the ground. Though the Central target of 40 per cent has been achieved, still there is an enormous amount of regional imbalance that is happening. Particularly in the State of Odisha and in my constituency Balasore, students and farmers are not getting loans and the banks are not achieving their credit plans.

So, I urge upon the Ministry of Finance and the Reserve Bank of India to see that the priority sector lending guidelines are adhered to. Thank you.

HON. SPEAKER: Prof. Sougata Roy.

[Translation]

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the matter raised by Shri Ravindra Kumar Jena.

18.11.2016

SHRI KAUSHLENDRA KUMAR (NALANDA): I want to speak about the welfare of farmers. (Interruptions) Today there has been a good harvest of paddy in Bihar. (Interruptions) During the elections, the Hon. Prime Minister had said that we would provide farmers with one and a half times the cost price as profit. The cost that farmers are incurring is not being met. In such a situation, the price of paddy should be set at a minimum of 1800/- per quintal so that farmers can benefit.

18.11.2016

SHRI NIHAL CHAND (GANGANAGAR): Speaker Madam, I want to draw your attention towards Bhakra Vyas Management Board, Rajasthan is getting less water. (Interruptions) On January 29, 1955, under the chairmanship of Pandit Jawahar Lal Nehru, the Central Government had promised to give eight FMA of water to Rajasthan but that water was not received. (Interruptions) On January 13, 1959, the Central Government had announced to provide water from the Sutlej river to Rajasthan. (Interruptions) On December 31, 1981, the then Prime Minister Smt. Indira Gandhi had announced to provide 8.6 FMA water to Rajasthan. Madam, till today, Punjab has not given full water to Rajasthan. (Interruptions) I request the Government that on June 24, 1985 the then Prime Minister of India, Shri Rajiv Gandhi, had called a meeting of the Chief Ministers of Rajasthan, Haryana, and Punjab to ensure equal distribution of water to all three states. However, to this day, Rajasthan has not received its share of water. ...(Interruptions)

HON. SPEAKER: Shri Dushyant Singh, Shri Devji M Patel, Shri Rahul Kaswan and Shri Harish Meena are permitted to associate with the issue raised by Shri Nihal Chandra.

SHRI GAJENDRA SINGH SHEKHAWAT (JODHPUR): Madam Speaker, if you permit, I want to change my subject. (Interruptions) I want to talk about the statement made by the opposition, the leader in the Rajya Sabha. ...(Interruptions)

Hon. Speaker Madam, if you permit, I wish to change my subject. (Interruptions) The way in which the opposition leaders have compared the martyrdom of those.... (Interruptions) who died in the Uri incident to the sudden deaths of people standing in bank lines after

18.11.2016

demonetization.... (Interruptions) is certainly shameful for the country. (Interruptions) I want to demand that a motion should be moved in the House that the Leader of the Opposition should apologize for the statement he has given. (Interruptions) They should apologize to the country in writing about that. (Interruptions) Because it has disrespected the soldiers of the entire nation. ...(Interruptions)

HON. SPEAKER: Shri Rodmal Nagar, Shri Bhairon Prasad Mishra, Shrimati Meenakshi Lekhi, Shri Ajay Misra Teni, Shri Sumedhanand Saraswati, Shri Harish Meena, Shri Rahul Kaswan, Shri Devji M Patel, Shri Shivkumar Udasi and Shri Uday Pratap Singh are permitted to associate with the issue raised by Shri Gajendra Singh Shekhawat.

[English]

SHRI P.V. MIDHUN REDDY (RAJAMPET): Madam Speaker, I want to submit that Piler town which is a part of my Rajampet Parliamentary Constituency. ... (Interruptions) There is a proposal to widen Piler town because National Highway 205 is passing through this town. ... (Interruptions) For this Piler town, a bypass construction was proposed in the year 2009 by the Ministry of Road Transport and Highways and it has been approved also. ... (Interruptions) An amount of Rs. 54 lakh has already been deposited by the Ministry for land acquisition. ... (Interruptions) We have seen a lot of agitations demanding construction of this bypass. ... (Interruptions) But for whatever reason, the work has not yet started. ... (Interruptions) So, I request the Government to take up construction of this bypass immediately and dispel the fears of the people of the area. ... (Interruptions)

[Translation]

HON. SPEAKER: Please go to your respective seats.

18.11.2016

... (Interruptions)

HON. SPEAKER: Don't you all want a discussion on this? Why do you all create ruckus every day?

... (Interruptions)

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):

Madam Speaker, through you, I want to convey to all the Opposition parties that the Government of India is ready for a discussion on this *notebandi*. ... (Interruptions) We are ready for discussion. ... (Interruptions) If they want to start it today afternoon, we are ready. ... (Interruptions) If they want to start it on Monday, we are ready for that also. ... (Interruptions) Why are they obstructing the House? ... (Interruptions) Let them convert this debate into a discussion under Rule 193. We are ready to discuss it. ... (Interruptions)

HON. SPEAKER: If you want a discussion, I will allow. I am ready. I have already told you and the Government is also ready. Then why are you disturbing the House?

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, a wrong impression should not go outside. ... (Interruptions) We are demanding Adjournment Motion under Rule 56 and we are ready to discuss it right now. You can start it. ... (Interruptions) We are ready for that. ... (Interruptions)

18.11.2016

SHRI ANANTHKUMAR: Madam, to reply to hon. senior leader, I would like to say that the Opposition should not run away from the debate on black money, bad money and crime money. ... *(Interruptions)* We are ready for discussion and under what rule it should be taken up is your decision. ... *(Interruptions)* We are suggesting that there should be a discussion under Rule 193. ... *(Interruptions)* We are ready start the debate now. ... *(Interruptions)*

[Translation]

Because 125 crore people of the country are with this decision of the Prime Minister Shri Narendra Bhai Modi ji. ...*(Interruptions)*

[English]

HON. SPEAKER: Sudip ji, are you ready for a discussion under Rule 193?

... *(Interruptions)*

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I will reply. ...
(Interruptions)

SHRI ANANTHKUMAR: We are ready for discussion. ...
(Interruptions)

[Translation]

HON. SPEAKER: Rest of the people also have to raise their issues.

... *(Interruptions)*

[English]

HON. SPEAKER: Dr. Jayavardhan, one minute. After hearing Sudipji, I would allow you.

SHRI SUDIP BANDYOPADHYAY: Madam, in response to what Ananthkumar ji said... *(Interruptions)*

18.11.2016

HON. SPEAKER: No response to Ananthkumar ji. If you are ready for discussion, tell me. Discussion can be there.

... *(Interruptions)*

SHRI SUDIP BANDYOPADHYAY: We want discussion...

(Interruptions)

18.11.2016

12.22 hrs.

SUBMISSION BY MEMBER

Re: Abduction and harassment of Tamil fishermen by Srilankan Navy

HON. SPEAKER: After the submission of Dr. Jayavardhan, I would allow you.

Yes, Dr. Jayavardhan.

DR. J. JAYAVARDHAN (CHENNAI SOUTH): Hon. Madam, Speaker, I would like to raise a very important issue and explain why our Members of Parliament are there in the Well of the House. Kindly permit me some time to make my submission... (Interruptions)

On behalf of our leader, hon. Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma, we wish to bring to your immediate attention, an extremely serious and disturbing incident, which occurred off the coast of Nagapattinam District of Tamil Nadu in the early hours of 17th November, 2016... (Interruptions)

The Sri Lankan Navy shot at the Indian fishermen who were engaged in their peaceful avocation of fishing in their traditional fishing waters in the Palk Bay. In the present incident, two fishermen sustained bullet injuries and have been admitted to hospital for treatment. Such an incident of firing has not occurred in the past several years and represents a major escalation in the manner in which the Sri Lankan Navy is dealing with an extremely sensitive livelihood issue of the Indian fishermen... (*Interruptions*)

18.11.2016

It is learnt that one mechanized fishing vessel registered in Karaikal, Puducherry sailed out for fishing on 13th November, 2016 from the Karaikal fishing harbour. On 17th November, 2016, while the fishermen in the boat were fishing in their traditional fishing grounds, the Sri Lankan Navy fired indiscriminately at the innocent fishermen. In this shooting incident, two fishermen, namely, Thiru Aravinthan (age 20), s/o Anjappan of Nambiar Nagar, Nagapattinam District of Tamil Nadu and Thiru Dinesh alias Balamurugan (age 20), s/o Ramasamy of Karaikalmedu, Puducherry sustained bullet injuries. On return to the Indian shores, they were immediately taken to a hospital in Puducherry for medical treatment.

Madam, it is ironical that this incident has occurred just days after the talks between the fishermen of Tamil Nadu and Sri Lanka, meant to find ways and means to enable the fishermen of both the sides to fish in a harmonious and peaceful manner, were held.

It may be recalled that there was also a high level Ministerial meeting between the External Affairs Minister and the Union Agriculture Minister of India and the Foreign Affairs Minister and the Fisheries Minister of Sri Lanka. In the Joint Press Release, after the Ministerial level talks between India and Sri Lanka were held on 5th November, 2016, it was specifically resolved as follows:

“Both Governments agreed to the request by the Fishermen Associations that there should be no violence and no loss of lives in the handling of fishermen by the Navies and Coast Guards of the two countries.”

18.11.2016

Despite this specific understanding reached at the Ministerial level, it is very unfortunate that an incident of firing on innocent Indian Tamil fishermen has taken place.

Clearly, the response from the Indian side to this incident has to be immediate and effective. We also reiterate the stand of our leader, the hon. Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma that the Government of India should not treat the International Maritime Boundary Line with Sri Lanka as a settled question... *(Interruptions)*

HON. SPEAKER: Shri V. Sathyabama and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Dr. J. Jayavardhan.

... *(Interruptions)*

[Translation]

HON. SPEAKER: Sudip ji, do you want to say something?

... *(Interruptions)*

[English]

SHRI SUDIP BANDYOPADHYAY: Madam, we still say that we are totally in favour a discussion, which should take place on the floor of the House.

HON. SPEAKER: Let us start discussion.

SHRI SUDIP BANDYOPADHYAY: But we want discussion on Adjournment Motion... *(Interruptions)* Why are you not allowing it? Why is the Government not agreeing to it? It had happened in the Rajya Sabha. Why can it not happen in the Lok Sabha?... *(Interruptions)*

[Translation]

HON. SPEAKER: My point is that your own people want to say something in the Zero Hour.

18.11.2016

[English]

Let them make their submissions

SHRI SUDIP BANDYOPADHYAY: Why is the Government not ready to discuss it under the Adjournment Motion? ... *(Interruptions)*

HON. SPEAKER: I am sorry I have given my Ruling. If you want to discuss, they are agreeing to it. But it can't happen in the commotion.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, on the fishermen's issue raised by our hon. MP from Tamil Nadu, I want to assure him that the Government of India is very much concerned about the problems of fishermen of Tamil Nadu in the coastal areas. I would bring the concern expressed by the hon. Member to the notice of our hon. Defence Minister as well as the Foreign Affairs Minister... *(Interruptions)*

[English]

HON. SPEAKER: As regards the discussion, I have already given my ruling about the Adjournment Motion. If you talk further ahead from that, it makes sense.

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, unless you are convinced, ...*(Interruptions)*

18.11.2016

HON. SPEAKER: You leave the Adjournment Motion aside and talk.

... (*Interruptions*)

[English]

HON. SPEAKER: That decision has been given.

... (*Interruptions*)

[Translation]

SHRI MALLIKARJUN KHARGE: Madam, unless you are convinced, our duty is to convince you.... (*Interruptions*) And by convincing, we want a discussion under Rule 56. Please give your consent. The whole house wants it.... (*Interruptions*) Madam Speaker, whatever we are doing, we are doing it for the poor. We are talking about people standing in line....(*Interruptions*)

[English]

HON. SPEAKER: No, I am sorry.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet on Monday, the 21st November, 2016, at 11 a.m.

12.26 hours

The Lok Sabha then adjourned till Eleven of the Clock on Monday, November 21, 2016 / Kartika 30, 1938 (Saka).

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